

ORISSA ORDINANCE No. 3 OF 1994

THE ORISSA ZILLA PARISHAD (AMENDMENT)
ORDINANCE, 1994

[Promulgated by the Governor of Orissa on the 20th August 1994, first published in an extraordinary issue of the *Orissa Gazette*, dated the 22nd August 1994].

AN

ORDINANCE

FURTHER TO AMEND THE ORISSA ZILLA PARISHAD ACT, 1991.

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Zilla Parishad Act, 1991 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Forty-fifth Year of the Republic of India:—

Short title. 1. This Ordinance may be called the Orissa Zilla Parishad (Amendment) Ordinance, 1994.

Amendment of sections 6 and 33. 2. In the Orissa Zilla Parishad Act, 1991 (hereinafter referred to as the principal Orissa Act), in sections 6 and 33, in clause (a) of sub-section (1), for the word "district", the 17 of 1991 words "Parishad area" shall be substituted.

Amendment of section 39. 3. In the principal Act, in section 39, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) when a meeting has been held in pursuance of sub-section (2) for recording want of confidence in the President or Vice-President, as the case may be, no fresh requisition for a meeting shall be maintainable—

(a) in cases falling under clauses (k) and (l) of the said sub-section or where the resolution is defeated after being considered at the meeting so held, before the expiry of one year from the date of such meeting;
or

(b) where the notification calling for general election to the Parishad has already been published under or in pursuance of sub-section (2) of section 7."

General amendment 4. In the principal Act, for the expressions "Chairperson" and "Vice-Chairperson" wherever they occur, the words "President" and "Vice-President" shall respectively be substituted.

B. SATYANARAYAN REDDY

GOVERNOR OF ORISSA

Dated the 20th August, 1994